## IN THE SUPREME COURT OF INDIA

## INHERENT JURISDICTION

CONTEMPT PETITION (C) NO.627/2020

IN

REVIEW PETITION (CRL.) NO.409/2018

IN

SPECIAL LEAVE PETITION (CRL.) NO.4253/2017

JENNIFER ARUL ....PETITIONER(S)

**VERSUS** 

MICHAEL ARUL ....RESPONDENT(S)

WITH

MISCELLANEOUS APPLICATION No. 2487/2019

IN

REVIEW PETITION (CRL.) NO.409/2018

IN

SPECIAL LEAVE PETITION (CRL.) NO.4253/2017

## <u> 0 R D E R</u>

CONTEMPT PETITION (C) NO.627/2020 IN REVIEW PETITION (CRL.) NO.409/2018 IN SPECIAL LEAVE PETITION (CRL.) NO.4253/2017

On 19.02.2021, we passed an order whose operative portion reads as follows :

" . . . .

Be that as it may, Mr. Rohit Sharma, learned counsel for the respondent, on instructions, from the respondent viz., Michael Arul, states that he may be given a last chance to make payment.

Accordingly by way of last chance, we permit the respondent to make payment of the entire outstanding amount along with the monthly maintenance regularly to his wife viz., Jennifer Arul within a period of four weeks from today, failing which, the respondent may have to be punished and sent to civil prison.

To see if the respondent has complied with this order, the matter(s) shall be listed before this Court at the end of four weeks. In case the amount is not paid orders of arrest and imprisonment may be passed against the respondent on that date."

The aforesaid order was passed in the presence of the contemnor/respondent viz., Michael Arul who was also connected through the video-conferencing.

But today it is reported that the respondent has not complied with the aforesaid order. Mr. Rohit Sharma, learned counsel appearing for the respondent, seeks more time.

We have already given a long rope. The respondent has not utilized the chances so given. Therefore, we punish the contemnor/respondent for committing contempt of this Court and sentence him to imprisonment for a period of three months in civil prison.

The present contempt petition is disposed of in the above terms.

Pending interlocutory applications, if any, stand disposed of.

MISCELLANEOUS APPLICATION No.2487/2019 IN REVIEW PETITION (CRL.) NO.409/2018 IN SPECIAL LEAVE PETITION (CRL.) NO.4253/2017

Heard.

The instant interlocutory application being IA No.173288/2019 for directions is dismissed.

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	RAMASUBRAM			DELHI;	NEW

MARCH 22, 2021.

ITEM NO.11 Court No.1 (Video Conferencing) SECTION II-C

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Contempt Petition (C) No.627/2020 in Review Petition (Crl.) No.409/2018 in SLP (Crl.) No.4253/2017

JENNIFER ARUL Petitioner(s)

**VERSUS** 

MICHAEL ARUL Respondent(s)

(With IA No. 25113/2021 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 110644/2020 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 110652/2020 - STAY APPLICATION)

WITH

MA No.2487/2019 in R.P.(Crl.) No.409/2018 in SLP(Crl.) No.4253/2017 (II-C) (FOR IA No. 173288/2019 - DIRECTION)

Date: 22-03-2021 These matters were called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Basava Prabhu Patil, Sr. Adv.

Mr. George Cherian, Adv. Mr. Uttam Cherian, Adv. Mr. Ishaan George, AOR Ms. Rukma George, Adv.

For Respondent(s) Mr. Rohit Sharma, Adv.

Mr. Rounak Nayak, Adv.

Ms. Arju Chaudhary, Adv.

Mr. Kumar Dushyant Singh, AOR

UPON hearing the counsel the Court made the following O R D E R

CONTEMPT PETITION (C) NO.627/2020 IN REVIEW PETITION (CRL.) NO.409/2018 IN SPECIAL LEAVE PETITION (CRL.) NO.4253/2017

The present contempt petition is disposed of in terms of the signed order.

Pending interlocutory applications, if any, stand disposed of.

MISCELLANEOUS APPLICATION No.2487/2019 IN REVIEW PETITION (CRL.) NO.409/2018 IN SPECIAL LEAVE PETITION (CRL.) NO.4253/2017

The instant interlocutory application being IA No.173288/2019 for directions is dismissed in terms of the signed order.

Miscellaneous application stands disposed of accordingly.

(SANJAY KUMAR-II) (INDU KUMARI POKHRIYAL)
ASTT. REGISTRAR-cum-PS ASSISTANT REGISTRAR
(Signed Order is placed on the file)